

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O.A.No.1121 OF 2012
Cuttack this the 31st day of January, 2013

CORAM:

**HON'BLE SHRI A.K.PATNAIK, MEMBER(J)
HON'BLE SHRI R.C.MISRA, MEMBER(A)**

1. Bidyadhar Barik, aged about 42 years, S/o. Sri Aparti Barik, Village-Uttarhana, PO-Basudevpur, PS-Chandapur, Dist-Puri
2. Kamal Mohapatra, aged about 40 years, S/o. Kshetra Mohan Mohapatra, Village-Siriapur, PO-Pattanikia, PS-Pipilo, Dist-Puri
3. Naba Kishore Martha, aged about 40 years, S/o. late Sahadeb Martha, Village-Ankia, PO-Biranarasinghpur, PS-Chananpur, Dist-Puri
4. Jagannath Nayak, aged about 41 years, S/o. late Balakrushna Das, Sarada Devi Road, harijan Basti, PO-Bali Sahi, PS-Sea beach, Dist-Puri

All the applicants are working as Casual Labours of Archaeological Survey of India, Puri Sub-Circle, Puri

...Applicants

By Advocate: Ms. R. Bahal

-VERSUS-

Union of India represented by

1. The Secretary, Ministry of Culture, Government of India, Sastri Bhawan, New Delhi-110 001
2. The Director General, Archaeological Survey of India, Janpath, New Delhi-110 011
3. The Superintending Archaeologist, Archaeological Survey of India, Toshali Plaza, Block-VI, 1st Floor, Satya Nagar, Bhubaneswar-7

...Respondents

By Advocates: Mr. D. K. Behera, ASC

ORDER(Oral)

SHRI A.K.PATNAIK, MEMBER(J):

Four applicants having a common cause of action have approached this Tribunal in the present Original Application. They

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have filed M.A. No.107/13 seeking permission to jointly prosecute this O.A. The prayer is allowed. M.A.No.107/13 is thus disposed of.

2. Heard Ms.R.Bahal, learned counsel for the applicants and Shri D.K.Behera, learned A.S.C.for the Respondents and perused the materials on record.

3. In this Original Application, applicants have prayed for direction to Respondents to release 1/30th of the pay at the minimum of the relevant pay scale plus dearness allowance against group D post along with other service benefits retrospectively in their favour to which the juniors to them are receiving since 2009.

4. Ms.Bahal submitted that despite several representations made ventilating their grievance before Respondent No.3 no reply has yet been received by the applicants in this regard. She, therefore, prays that she would be satisfied if a direction is issued to Respondent No.3 to consider and dispose of representations within a specific time frame.

5. In consideration of submissions made, we dispose of this O.A. at the stage of admission with direction to Respondent No.3 to consider and dispose of representations as at Annexure-7 series to the O.A., if not yet disposed of, and pass a reasoned and speaking order within a period of two months from the date of receipt of this order, under intimation to the applicants.



O.A.No.1058/12
NALCO Offcs'Assocn. Vs.NALCO

6. Send a copy of this order along with paper book to Respondent No.3 at the cost of the applicants. Ms.Bahal undertakes to deposit the requisites within three days.


(R.C. MISRA)

MEMBER(A)



(A.K. PATNAIK)
MEMBER(J)

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